

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 23250 of 2024

(CHINMAY MISHRA Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 09-08-2024

Shri Abhinav Dhanodkar, learned counsel for the petitioner.

Shri Anand Soni, learned Additional Advocate General for the respondent/State.

Heard on the question of admission and interim relief.

Issue notice to the respondent(s) on payment of process fee by RAD mode within seven working days, made returnable within four weeks.

In the meanwhile, looking to the serious allegation in this case, the State Government is directed to file a report as to what action has been taken after lodging of the complaint.

Report be submitted within a week.

List the case on 17.08.2024.

(SUSHRUT ARVIND DHARMADHIKARI)
JUDGE

(DUPPALA VENKATA RAMANA)
JUDGE